

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE & FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES
LOK SABHA
UNSTARRED QUESTION No. 2243
TO BE ANSWERED ON 31ST JULY, 2018

BAN ON FISHING

2243: PROF. K. V. THOMAS:

Will the Minister of AGRICULTURE & FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state :

- (a) whether the Government has imposed trolling ban in the coastal States of the country;
- (b) if so, the purpose behind the ban; and
- (c) whether the purpose behind the ban is achieved by the Government, if so, the steps taken by the Government to assist the fishermen during the trolling ban?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE & FARMER'S WELFARE:

(SMT. KRISHNA RAJ)

(a) to (c) No, Madam. The Department of Animal Husbandry, Dairying & Fisheries (DADF), under the Ministry of Agriculture & Farmers Welfare has not imposed trolling ban in the coastal States. The DADF, which is mandated for management and regulation of fishing in the Exclusive Economic Zone (EEZ) has imposed 61 days uniform ban on fishing by all fishing vessels in the EEZ beyond 12 nautical miles of territorial waters for conservation and effective management of fishery resources and also for sea safety reasons. An amount of Rs.3000/- per fisher per annum (to be shared equally between Centre and each of the General States) is provided under the 'Saving-cum-Relief' component of the 'National Scheme of Welfare of Fishermen' under the Central Sponsored Scheme (CSS) on Blue Revolution: Integrated Development and Management of Fisheries.
